

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

211. IA/2144/2023 IA/3696/2022 C.P. (IB)/1394(MB)2020

IN THE MATTER OF

Samata Nagari Sahakari Patsanstha Maryadit

... Petitioner

Vs

Komal Kakade Contructions Pvt Ltd

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 16.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant

IA/3696/2022:

Adv. Akshay Petkar (PH)

IA/2144/2023:

CA Raghunath Sarangapani (VC)

For the Respondent:

ORDER

IA 2144 of 2023- Ld. Counsel for the Applicant does not wish to press the present IA, in view of the fact that the parties have already entered into a compromise. The Applicant submits that he has already moved an application under Section 12A which is yet to be listed. In view of the submissions made, the IA is **disposed of**.

IA 3696 of 2022- Ld. Counsel for the Applicant submits that in view of the settlement having been arrived at between the parties, he does not wish to press the present IA, the IA is **disposed of** as having been not pressed.

Sd/-
MADHU SINHA
Member(Technical)
/Ziyaul/

Sd/-
REETA KOHLI
Member(Judicial)